

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB). No. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th August 2017, 10.30 A.M

Name of the Company		Viaan Industries Ltd	
Under Section		9 I B C	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mayank Kakrania, Advocate
2. Prantik Garai, Advocate

} Operational Creditors

Uhalva
29.8.17

ORDER

Ld. Lawyers appearing on behalf of the operational creditor is present. Notice has duly been served upon the corporate debtor. Today one Ms Moumita Mukherjee appeared on behalf of the corporate debtor and prays for some time to file Vakalatnama and reply.

Perused the records. The matter is pending since long and a number of notices have been served upon the corporate debtor but they are avoiding their appearance. Since the Ld. Lawyer Ms Mukherjee is representing the corporate debtor, the service upon the corporate debtor is complete. As the Ld. Lawyer appearing on behalf of the corporate debtor is praying for some time, matter is fixed on 30.08.2017 for filing Vakalatnama and other necessary papers, else the matter will proceed for hearing in her absence/ absence of the corporate debtor.

Fixex on 30.08.2017.

sd/-

MANORAMA KUMARI
MEMBER(J)